

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

O.A No. 71 of 2024

Tribunal on its own motion SUO MOTU
based on the News Item in Hindu dt.13.12.2023
titled, "Residents complain about encroachments
and waste pollution at rear bund of Red Hilla".

AND

Tamil Nadu Pollution Control Board and Ors.

... Respondents.

REPORT FILED BY THE 5TH RESPONDENT

THROUGH

M/S. GAUTAM S. RAMAN

COUNSEL FOR 5TH RESPONDENT

BEFORE THE NATIONAL GREEN TRIBUNAL

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S.NO	DATE	DESCRIPTION	PG.NO
1	20.01.2025	Report filed by the 5 th Respondent	1

Dated at Chennai on this 20th day of December, 2024.



Counsel for 5th Respondent

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI

Original Application No.71 of 2024
(Earlier O.A. No. 783 of 2023)

Tribunal on its own motion SUO MOTU
Based on the News Item in Hindu dt.13.12.2023.
Titled, "Residents complain about encroachments
and waste pollution at rear bund of Red Hills"
And

Tamil Nadu pollution Control Board and Ors.

...Respondents.

**REPORT FILED ON BEHALF OF FIFTH RESPONDENT – CHENNAI
METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD.**

I, R.S.Chellakannu, S/o. Thiru. Ramasamy, Hindu, aged about 58 years working as Superintending Engineer in the Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB), having office at No.1, Pumping Station Road, Chintadripet, Chennai-600002 do hereby solemnly affirm and sincerely state as follows:

1. It is respectfully submitted that, the news article published in "The Hindu" dated 13.12.2023, it was mentioned that residents are complaining about encroachment and water pollution at rear bund of Red Hills Lake. It is also mentioned that sewage is flowing freely into the water body at five locations, three locations in GCC and two locations in Avadi Municipal Corporation limits. Also, minor inlet channels had been encroached upon the rear portions of the lake, which is one of the major sources of drinking water to Chennai. It is mentioned that much attention is needed as the water body continues to face the challenges of sewage pollution and dumping of garbage along its boundary.
2. In this connection, it is respectfully submitted that the three locations viz., Venkateshwara Nagar, Banu Nagar and Kallikuppam were identified within their jurisdiction in Zone-VII, In these locations RCC covered storm water drains were constructed and found that public

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Amr
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Chennai - 02.

have illegally let their sewage water. GCC has levied penalty to an amount of Rs. 17,87,500/- from the offenders since 01.04.2022 in Zone 7 and instructed the offenders to approach CMWSSB for getting sewer connection. Further, GCC is making periodic inspection and monitoring at the above three locations in Zone – 7 and if any sewer linkage is found, it is disconnected by GCC and the sewage outfall was plugged.

3. It is respectfully submitted that, the above locations will be monitored periodically and water connection will be disconnected to those public who are illegally letting sewage or sullage water into the Storm Water Drain.
4. It is respectfully submitted that the Pudur & Banunagar are located in Depot-80, Kallikuppam in Depot-82 and Venkateswara Nagar in Depot-79 of Area VII and all the above area are within the Greater Chennai Corporation limit.
5. It is respectfully submitted that, in Pudur and Banu Nagar presently there are 198 streets with about 3800 premises and CMWSSB has already provided comprehensive Under Ground Sewerage System and effected Sewage connection to all the 3800 premises under Illam Thorum Inaippu Scheme after collecting required application and charges. The sewage collected from collection systems in above areas are collected at Sewage Pumping Stations (SPS) located in Sangam Street, Iyankullam and VOC street and are pumped to Karukku SPS and to Korattur SPS and from there it is pumped to Kodungaiyur Sewage Treatment Plant (SPS) for treatment and safe disposal.
6. It is respectfully submitted that, in Kallikuppam presently there are 75 streets with about 1100 premises and CMWSSB has already provided comprehensive Under Ground Sewerage System and effected Sewage connection to all the premises under Illam Thorum Inaippu Scheme after collecting required application and charges. The sewage collected from collection systems in above areas are collected at Sewage Pumping Stations (SPS) located in Pillaiyar Kovil Street and Thendral Nagar and are pumped to Karukku SPS and to Korattur SPS and from



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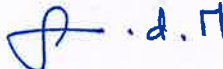



Superintending Engineer (Central)
C.M.W.S.S. Board,
Chennai - 02.

there it is pumped to Kodungaiyur Sewage Treatment Plant (SPS) for treatment and safe disposal.

7. It is respectfully submitted that, in Venkateswara Nagar presently there are 110 streets with about 2224 premises and CMWSSB has already provided comprehensive Under Ground Sewerage System and effected Sewage connection to all the premises under Illam Thorum Inaippu Scheme after collecting required application and charges. Out of 110 streets, 30 streets with 628 premises are left out streets in which Under Ground Sewer Facilities are not available. Preparation of DPR is Under-progress for providing Under Ground Sewerage Facility for the 30 nos of left out streets. At present, these 628 premises from the left-out streets are letting sewage into their own Septic Tanks and further disposing the collected sewage by engaging Dial for sewer lorries from CMWSSB. The sewage collected from collection systems in above areas are collected at Sewage Pumping Station (SPS) located in Iyyankullam and are pumped to Karukku SPS and to Korattur SPS and from there it is pumped to Kodungaiyur Sewage Treatment Plant (SPS) for treatment and safe disposal.
8. It is therefore humbly prayed that, this Hon'ble Tribunal may be pleased to accept the status Report and Action Taken Report on behalf of the Board and thus render justice.

Solemnly affirmed at Chennai on
this day 19th of Jan 2025 and signed
his name in my presence.


AREA ENGINEER-VII
CMWSSB
No.1, Krishna Nagar,
Mogappair, Chennai-37.


Superintending Engineer (Central)
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Chennai - 02.

BEFORE ME
Advocate, Chennai

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